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O.A. No. 122 of 2010

Prafulla Ch. Mishra Applicant
Vs
Union of India & Ors. Respondents

Order dated: 08.12.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Sri U.B.Mohapatra, Ld. Sr. Standing Counsel
for the Union of India and Sri G.C.Nayak, Ld. Govt.
Advocate for the State of Orissa are present.

2. This O.A. was filed with a prayer to direct Respondent No.1 to dispose of memorial at Annexure-A/4 at the earliest. The applicant as an interim relief has prayed to direct Respondent No.2 not to take any view or act upon on the adverse remarks (for the period 2000-2001 part) till disposal of the O.A.

3. While admitting the matter, notice was issued to the Respondents on 22.03.2010.

4. Today when the matter came up, by producing a copy of letter of Govt. of Orissa, Sri K.C.Kanungo, Ld. Counsel for the applicant submitted that memorial against adverse remarks for the period 24.11.2000 to

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31.03.2001 has been disposed of and the adverse remarks have been expunged. The applicant has also been informed about the same.

5. In view of the above, nothing further remains to be adjudicated by this Tribunal. Accordingly, the O.A. is disposed of as infructuous.

MEMBER (Judl.)

MEMBER (Admn.)

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